

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 633/TT/2025

- Subject** : Petition for truing up of transmission tariff for the 2019-24 tariff block and determination of transmission tariff for the 2024-29 tariff block for Combined Transmission System associated with Faridabad Gas Based Combined Cycle Power Project in the Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Haryana Power Purchase Centre (HPPC) and Others
- Parties Present** : Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri Aneesh Bajaj, Advocate, PGCIL
Shri Shubham Arya, Advocate, HPPC
Ms. Poorva Saigal, Advocate, HPPC
Shri Venkatesh, Advocate, NTPC
Shri Akash Lamba, Advocate, NTPC
Shri Vedant Choudhary, NTPC
Shri Alok Kumar Mishra, NLDC
Shri Ashok Rajan, NLDC
Shri Mohit Gupta, NLDC
- Date of Hearing** : 22.7.2026
- Coram** : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Record of Proceedings

This matter was heard through a virtual hearing.

2. At the outset, the Petitioner's representative submitted that all the information sought by the Commission had already been provided by the Petitioner. He further submitted that certain information was sought by the Commission, vide the Record of Proceedings (RoP) dated 18.6.2026, from the Grid Controller of India Limited (GCIL) and the Central Transmission Utility of India Limited (CTUIL). GCIL has filed its reply to the RoP dated 18.6.2026, but CTUIL has not filed the same.



3. In response to the Commission's query, conveyed through the RoP dated 18.6.2026, regarding the asset's planning philosophy, the CTUIL's representative stated that this had been done before CTUIL was formed as an entity. He further stated that, after going through the record, the requisite information available with CTUIL would be filed within a week.

4. After the hearing, the Commission allowed the CTUIL to file its reply on an affidavit within a week, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

5. The Petition will be listed for further hearing on **8.9.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

